

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.368/MP/2023

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking appropriate directions for treatment of transmission charges arising in giving effect to the order dated 20.9.2017 in Petition No.130/MP/2015.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : GRIDCO Limited and Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Alok Shankar, Advocate, CTUIL
Shri Raj Kumar, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Ms. Rohini Prasad, Advocate, Bihar Discoms
Ms. Ashika Ranjan, Advocate, Bihar Discoms
Ms. Anupama Jha, Advocate, Bihar Discoms
Ms. Ipsita Parida, Advocate, Bihar Discoms
Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Aniket Kanhaui, Advocate, NTPC
Shri Alok Mishra, NLDC
Shri Gajendra Singh Vasava, NLDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed submissions and concluded their respective arguments.

2. Based on their request, the Commission also permitted both sides to file their respective written submissions, if any, within two weeks.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

